

①

**IN THE COURT OF SURINDER KUMAR SHARMA  
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT  
KARKARDOOMA COURTS, DELHI.**

FIR No. 383/2019  
U/s 186/353/307/34 IPC & 25/27 Arms Act  
PS: Pandav Nagar  
State Vs. Sheikh Saifuddin @ Manirul

27.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge ( East ) this application has been put up before the undersigned.


Present:- Sh. Mohd. Iliyas, Ld. Counsel for applicant/ accused in person.

Sh. Gaurav Pandey, Ld. Addl. PP for State through Video Conferencing on Cisco Webex.

Reply received.

Arguments heard.

Put up at 12.30 p.m. for order.

  
(SURINDER KUMAR SHARMA)  
Additional Sessions Judge -05  
Karkardooma Courts (East District)  
Delhi/27.06.2020

27.06.2020

Present None

**Order**

1. This order shall dispose off the application u/s 439 Cr.P.C. filed on behalf of the applicant/ accused Wasim Akram @ Lambu for grant of interim bail for two months.

2. I have heard the ld. Counsel for the applicant/ accused and the ld. Addl. PP for the State. I have also perused the reply.

3. It was submitted by the ld. Counsel for the applicant/



①

FIR No. 383/2019  
U/s 186/353/307/34 IPC & 25/27 Arms Act  
PS: Pandav Nagar  
State Vs. Seikh Saifuddin @ Manirul

-2-

accused that due to inadvertence the name of the applicant/accused has been wrongly mentioned as Wasim Akram @ Lambu in the title of the application and in fact the name of the applicant/accused is Seikh Saifuddin @ Manirul. It was submitted that the mother of the applicant/accused is seriously ill and her condition is critical and his mother requires urgent surgery. It was argued that applicant/accused is innocent and has been falsely implicated in this case. It was submitted that nothing was recovered from the applicant/accused and recovery, if any, is planted one. He has been granted bail in other cases. It was submitted that he is in JC since 01.11.2019 and no useful purpose would be served by keeping him in the Jail. It was submitted that applicant/accused may be granted interim bail for two months.

4. The application was opposed by the ld. Addl. PP on the ground that the allegations against the applicant/accused are serious in nature. He is also involved in other two cases of P.S. Mandir Marg. It was also submitted that the mother of the applicant/accused is not suffering from any serious ailment. The applicant/accused does not deserve bail.

5. In view of the submission the ld. Counsel for the applicant/accused this application for grant of interim bail is treated as filed



①

FIR No. 383/2019  
U/s 186/353/307/34 IPC & 25/27 Arms Act  
PS: Pandav Nagar  
State Vs. Seikh Saifuddin @ Manirul

-3-

by Seikh Saifuddin @ Manirul instead of Wasim Akram @ Lambu as mentioned in the bail application.

6. The applicant/ accused is seeking interim bail on the ground that his mother is seriously ill and she requires urgent surgery. Along with the application one investigation report dated 03.06.2020 regarding the Ultrasound Whole Abdomen has been annexed. The perusal of the said report shows that everything is almost 'normal'. Along with application one OPD Slip dated 02.6.2020 of Babu Jagjivan Ram Memorial Hospital has also been annexed. In Para No. 13 of the bail application it has been mentioned that mother of the applicant/ accused is hospitalized. During the course of arguments on asking, the counsel for the applicant/ accused submitted that the mother of the applicant/ accused is not hospitalized. Thus, it is clear that false assertion has been made in the application. IO has also submitted in his report that the patient was not admitted. IO has also stated in his report that the patient visited the hospital twice on 02.06.2020 and 25.06.2020.

7. There is nothing on record to show that the mother of the applicant/ accused is in serious health condition or that she requires any surgery. The Ultrasound Report filed on behalf of the



①


FIR No. 383/2019  
U/s 186/353/307/34 IPC & 25/27 Arms Act  
PS: Pandav Nagar  
State Vs. Seikh Saifuddin @ Manirul

-4-

applicant/ accused is 'Normal'. False assertion has been made in the application that the mother of the applicant/ accused is hospitalized. The applicant/ accused has been arrested for the offences punishable u/s 186/353/332/307/34 IPC. The allegations against him are serious. So, under these circumstances, the application is without any merit and the same is dismissed.

The application stands disposed off, accordingly.

Copy of this order be sent to the counsel for the applicant/ accused through e-mail.

  
(SURINDER KUMAR SHARMA)  
Additional Sessions Judge -05  
Karkardooma Courts (East District)  
Delhi/27.06.2020

2

**IN THE COURT OF SURINDER KUMAR SHARMA  
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT  
KARKARDOOMA COURTS, DELHI.**

FIR No. 492/2015  
U/s 420 IPC  
PS: Pandav Nagar  
State Vs. Navendu Babbar


27.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge ( East ) this application has been put up before the undersigned.

Present:- Ms. Manisha Parmar, Ld. Counsel for applicant/  
accused through Video Conferencing on Cisco  
Webex.

Sh. Gaurav Pandey, Ld. Addl. PP for State through  
Video Conferencing on Cisco Webex.

The Ld. Addl. PP seeks adjournment as the IO of the  
case is on leave till 29.06.2020.

Put up on 01.07.2020. 

(SURINDER KUMAR SHARMA)  
Additional Sessions Judge -05  
Karkardooma Courts (East District)  
Delhi/27.06.2020

Ⓐ

SC No.1419/19  
FIR No. 47/19  
PS: Kalyan Puri  
State vs. Abhishek & Anr.

27.06.2020


File is taken up today on the application moved on behalf of the applicant/ accused Abhishek for issuing robkar to the effect he is on bail in this case.

Present: Sh. Furkan Hassan Ld. Counsel for the applicant/  
accused through video conferencing on Cisco Webex.

Heard. File perused.

The perusal of the file shows that the applicant/ accused is absenting since 28.11.2019. Process u/s 82 Cr.P.C. and warrants of attachment against surety Mohan Singh issued vide order dated 06.03.2020. The counsel for the applicant/ accused is apprised of the same, who seeks adjournment to move an application for cancellation of the warrants of attachment of surety and process u/s 82 Cr.P.C. against the accused.

As requested, put up on 29.06.2020.

  
(SURINDER KUMAR SHARMA)  
Additional Sessions Judge -05  
Karkardooma Courts (East District)  
Delhi/27.06.2020